

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.5269/2020

(Arising out of impugned final judgment and order dated 18-09-2017 in CRLA No. 1718/2005 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MANIK CHAND NIGAM

Respondent(s)

Date : 27-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Sharan Thakur, AAG
Mr. Sarvesh Singh Baghel, AOR
Mr. Harsh Pratap Shahi, Adv.
Mr. Ashish Ranjan, Adv.

For Respondent(s)

Mr. Vinod Prasad, Adv.
Mr. Ajay Kumar Srivastava, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned Advocate-on-Record for the respondent seeking four weeks adjournment on the ground of filing counter affidavit, list the matter after four weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)